

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**COCP No.03/Chd/Hry/2017  
IN  
CP No.121(ND)/2016  
RT CP No.180/Chd/Hry/2017**

In the matter of:

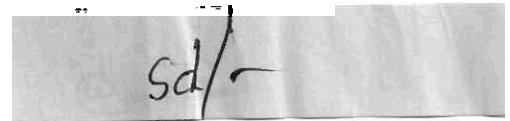
Mr.Chirag Mahendra Vora. ....Petitioner-Depositor.

Versus.

SRS Limited, Faridabad. ....Respondent-Contemnor

Present: Mr.Jaspal S. Pannu, Advocate for petitioner-depositor.  
Mr.Rakesh Kumar, Advocate with Mr.Vaibhav Sahni,  
Advocate for respondent.  
Mr.Anil Kumar Jindal, Executive Director-cum-  
Managing Director and Mr.Sunil Jindal, the whole time  
Director of respondent company in person.

Learned counsel for respondent seeks time to file the  
response. List the matter on 05.09.2017. Reply be filed at least two  
days before the date fixed.



(Justice R.P.Nagrath)  
Member (Judicial)

✓ August 22, 2017.  
Ashwani